

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/4499 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Joint Registrar
Itanagar Permanent Bench
Yupia, Arunachal Pradesh

Dated Guwahati, the 21st May, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Memo No. HC(IB)-VIG/01/2024/363-66, dated 13.05.2024

Sir,

With reference to the subject cited above, I am directed to inform you that **Smti. Mary Kamsi**, CJM cum Civil Judge (Sr. Div.), Changlang, Arunachal Pradesh has been allowed to avail LTC for the block period of 2022-2024, to travel to Srinagar from Changlang via Itanagar-Kolkata-Delhi, w.e.f. 19.05.2024 to 28.05.2024, along with her family members(subject to fulfilling criteria as dependent family member) by the shortest possible route, as per existing rules.

Smti. Kamsi may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/4500-4503 /2024/A. Dated 21st May, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. **Smti. Mary Kamsi**, CJM cum Civil Judge (Sr. Div.), Changlang, Arunachal Pradesh for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

18/05/24